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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO.- 11 OF 2025**

**I.A NO.- 43 OF 2025**

**IN THE MATTER OF:**

**ARUNA KUMAR JENA AND OTHERS                      APPLICANTS**

**VERSUS**

**STATE OF ODISHA AND ORS                      RESPONDENTS**

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PLACE: Bhubaneswar

DATE: 07/04/2025

SANKAR PRASAD PANI

ASHUTOSH PADHY

ADVOCATE

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO.-11 OF 2025****I.A NO.- \_\_\_\_\_ OF 2025****IN THE MATTER OF:****ARUNA KUMAR JENA AND OTHERS****APPLICANTS****VERSUS****STATE OF ODISHA AND ORS****RESPONDENTS****I.A FOR STAY OF MINING OPERATION IN BAJABATI CLUSTER****SERIAL NO.-3 AND 5****IT IS MOST RESPECTFULLY SHOWETH**

I, Subash Chandra Jena, S/o- Sukadev Jena, Aged about 61 years, At Kanpur, Po-Thannual, Dist- Jajapur, Pin- 755024, do hereby solemnly affirm, and declare That I am one the applicants in the above-mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit,



1. That the original application was filed challenging the illegal operation of Road Metal Quarries in BAJABATI (CLUSTER SL NO.3) under Dharmasala Tahasil of Jajpur district in Odisha.
2. That the applicants alongwith the villagers made a public complaint to all the concerned authorities on dated 02/12/2024 and the same was sent through email on dated 03/12/2024 but as on date no action has been taken against the quarries that exists in the Bajabati Cluster serial No.-3.
3. That when the concerned authorities did nothing even after receipt of the complaint of the villagers, pursuant to that the present applicants have filed the present OA and on dated 23/01/2025 hon'ble Tribunal issued notice to all the respondents to file replies to the allegations raised by the applicants and directed all the respondents to file their counter affidavit within four weeks but as on date only Respondent 11 and 15 have filed their reply. That the Respondent 11 in their affidavit said that the entire issues is to be dealt by SEIAA Odisha and no other respondent have filed their replies which suggests that the respondents are hand in gloves with the private respondents and favoring the private respondents to continue the illegal mining.
4. That the Hon'ble Tribunal while issuing notice to the respondents granted four weeks to file counter affidavit to the OA and the said period is over from 20/02/2025 but no Respondent except 11 and 15 has bothered to file

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their reply to the allegations raised by the applicants in the Original Application.

5. That the present application is filed seeking stay of operation in Bajabati BSQ-3 and 5 for the following grounds;

i. On dated 02/12/2024 villagers of Bajabati made a complaint to all the concerned authorities regarding the illegal mining but as on date no action has been taken by the authorities.

ii. Mining within safety zone which violates the Environmental Clearance condition No. 2.16 which clearly states ***“No Mining Zone: The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below:***

*a. 7.5-meter safety zone shall be kept from all sides of the lease boundary as per the approved mining plan.*

*b. within 100m (minimum distance criteria when blasting is not involved) and within 200m (minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges,*



*Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.*

*c. below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately; d) in the vicinity of natural /manmade archeological sites;”* in the present case the lessee of Bajabati BSQ- 3 and 5 violates the above mentioned condition by operating the quarry in no mining zone.

**iii. Use of explosives and its impact on the residential houses in the adjoining villages**

That the lessee of Bajabati BSQ 3 and 5 is using explosive materials to loosen the stones from the hill for which the nearby residential houses developed cracks photographs also attached to the OA in page No. 133-135.

**iv. Deep quarrying for depletion of ground water,**

That due to the deep quarrying activity the ground water depletion situation has arisen in the area and the borewells were not functioning in the nearby area and the lessee is also dewatering the quarry in order to extract stones which also suggests that the lessee has already



reached the ground water level. Copy of the photographs showing dewatering the quarry by using heavy water pump has already annexed to the OA in page No. 176-178.

**v. Mining in violation of CPCB guideline**

That the CPCB guideline clearly states that the mining should not take place within 100m (minimum distance criteria when blasting is not involved) and within 200m (minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc., but in the present case the lessee is operating the Stone quarry by violating the siting criteria of CPCB. It is further submitted that the EC letter also admits that there exist a village at a distance of 150 meter from the quarry.

6. It is further submitted that the State Pollution Control Board is a monitoring and regulatory body who use to regulate and monitor the compliance of the CTO and CTE issued by them but in the present case the SPCB (Respondent-6 &7) use to renew the CTO without verifying the compliance of previous granted CTO.



7. It is needless to state that the Deputy Director of Mines has issued the first mining permit in the month of September 2024 which is valid from 25-09-2024 to 24-12-2024.
8. That the first permit was expired on 24-12-2024 and there after the mining department has a duty / obligation to assess the quantity of stone extracted prior to grant of subsequent quarry permit but in the present case without assessing the quantum of quarry extraction the Deputy Director of Mines renewed the quarry permit from 13/01/2025 to 12/10/2025 which clearly indicates the laches and failure to discharge his responsibility and further allowing the quarry operator to extract/operate the mines without ensuring the compliances of permit conditions/ Environmental Clearance conditions/ Consent To Operate conditions.
9. It is further submitted that the lessee was operating the quarry without having valid permit from the mining department photographs dated 27/12/2024 TO 09/01/2025 suggesting the lessee use to operate the quarry without valid permit. Copy of the photographs dated 27/12/2024 to 09/01/2025 suggesting the lessee use to operate the quarry without valid permit is annexed here unto as **ANNEXURE-1**.
10. Similarly the SEIAA authority has also a duty to monitor the compliance of EC conditions which they have failed to do in the present case. That on



dated 02/12/2024 a public complaint has made to the SEIAA authorities despite of that no inquiry has been made in respect of the allegations made in the public complaint and further no reply has been filed by SEIAA authority despite notice being issued on 23-01-2025 this also suggests the authority is not serious about the public complaint as well as order passed by Hon'ble NGT.

11. It is further stated that the project proponent is supposed to file quarterly environmental compliance report and as on date no such environmental compliance report has been filed by the project proponent of Bajabati BSQ 3 and 5 for which the EC is liable to be revoked for the breach of EC condition No. 2.23 which states that ***“The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/ Mining Officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.”*** But as on date no stringent action has been taken against the PP for non compliance of the EC condition therefore the approach of the SEIAA authority by abdicating its own responsibility may be taken seriously by Hon'ble Tribunal and the SEIAA authority may be show caused for the negligence/ failure to



discharge its responsibility and violations of the directions of the Hon'ble Tribunal.

12. It is surprising to note that the minable quantity has not been reduced despite of reduction in mining lease area and for which the working area of the lease has been further reduced so it is surprise to find that the quantity of the minerals to be extracted have been fixed as same which is practically impossible and clearly non application of mind by the RQP who have prepared the Mining Plan as well as the approving authority Deputy Director of Mines.

13. That the DDM has filed one affidavit on dated 05/04/2025 which does not deal with the quantity of excavation and is absolutely an eye wash to delay the whole proceeding before this hon'ble Tribunal.

14. Since the mining operation continues despite of notice of this hon'ble tribunal and endangering the life and property of villagers the mining operation should be stopped immediately. That the photographs dated 07/04/2025 suggesting the ongoing operation is annexed here unto as **ANNEXURE-2.**

15. Prima facie the quarry is operating in violation of CPCB guideline suggesting 200 meter minimum distance from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State



Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks. In the present case the following public roads are within 200 meter from the quarry,

Sl No.	Name of the Road	Distance from the Quarry
1	Nakpol- Mandia R&B road	Approximately 190.84 meter
2	Kanpur- Bajabati RD road	Approximately 200 meter
3	Village Road Bajabati	Approximately 115 meter
5	Idco Road	Approximately 96 meter

Copy of the google earth image suggesting the distance of the roads from the quarry is annexed here unto as **ANNEXURE-3**.

16. That one Snake bridge is within of 500 meter from the quarry area.
17. As per the EC condition No 2.16 quarry operation could not have taken place from the road and village hence SEIAA and DDM may be directed to take appropriate action including suspension of EC and suspension of mining operation till the issue of citing criteria is resolved. The applicant apprehends that the lessee of Bajabati BSQ 3 and 5 have extracted much stones beyond the permissible limit. That the quarry could not have operated



however this could have been ascertained by the DDM who could have do so by assessing the quantum of extraction from the quarry. That the DDM has engaged one private consultancy agency to ascertain the depth of mining from 27/01/202 and even after passage of more than 2 months no report has been produced by the DDM suggesting the mining authority is in collusion with the private respondents allowing the quarry to operate which legally could not have operate.

18.The one crusher has been established by the lessee of Bajabati BSQ 3 and5 on the land of Lessee of BSQ-6, which is in violation of the EC condition No. 8.37 hence this crusher could not have operated and the state pollution control board who has granted the CTO may be asked to explain how the CTO was granted in violation of the Ec condition.

19.It is further submitted that one mega stone crusher is established and is being operated by private respondent No. 14 is in complete violation of EC condition No. 8.37 Which is granted in favor of Samarendra Nayak lessee of BSQ-6. The copy of the Ec letter is annexed for better appreciation. The stone crusher in question is adjacent to the quarry No.3 of the Respondent No. -14. Copy of the EC granted in favor of Samarendra Nayak is annexed here unto as **ANNEXURE-4**.

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20. That the CTO was granted on dated 24/10/2024 in favor of M/s. AGRAWAL INFRABUILD PVT LTD Respondent No.14, At Mouza-Bajabati, (over Plot No. 984 & 985 of Khata No- 210/36 over an area of 0.55 Ac), PO-Talagarh, PS/Tehsil- Dharmasala, Dist-Jajpur for production stone chips of 30000 MT stone chips per month. Copy of the CTO dated 24/10/2024 granted in favor of M/s. AGRAWAL INFRABUILD PVT LTD Respondent No.14 is annexed here unto as **ANNEXURE-5**.

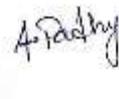
21. In view of the above apparent and grave violation relating to life and liberty of adjoining villagers the applicant prays for a immediate stay of operation of quarry no 3 and 5 as well as operation of stone crusher be suspended immediately.

**PRAYER**

That in view of the above mentioned paragraphs it is humbly prayed before this hon'ble Tribunal to allow the present I.A and stay the operation of quarry No. 3 and 5 as well as operation of stone crusher be suspended immediately.

PLACE; BHUBANESWAR

DATE- 07/04/2025

APPLICANT THROUGH

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

I A NO-----2025

ORIGINAL APPLICATION NO 11 OF 2025

IN THE MATTER OF:

ARUNA KUMAR JENA AND OTHERS...

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS....

RESPONDENTS  
7 APR 2025

AFFIDAVIT

I, **Subash Chandra Jena**, S/o- Sukadev Jena , Aged about 61 years, At - Kanpur, Po-Thannual, Dist- Jajapur, Pin- 755024,do hereby solemnly affirm, and declare as under:

1. That I am one the applicants in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying I.A affidavit and the same is true and correct and is drafted on my instruction.

*Subash Chandra Jena*

DEPONENT

VERIFICATION

Verified on this 7 APR 2025 day of .....2025 at ..BBSR....that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.



Identified By *Subash Chandra Jena*  
Advocate

The above named deponent(s) being duly identified by Sri.....*S.P. Das* Advocate, Bhubaneswar. Appears before me on 7 APR 2025 at.....A.M./P.M. on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief.

*Subash Chandra Jena*

DEPONENT

**JANMEJAYA RAUTRAY**  
NOTARY, GOVT. OF ODISHA  
BHUBANESWAR  
REGD. NO. ON-151/2012  
Mob. No. - 9337121273

Deponent(s)

NOTARY

That the below attached photographs dated 27/12/2024 to 09/01/2025 suggesting the lessee use to operate the quarry without valid permit.









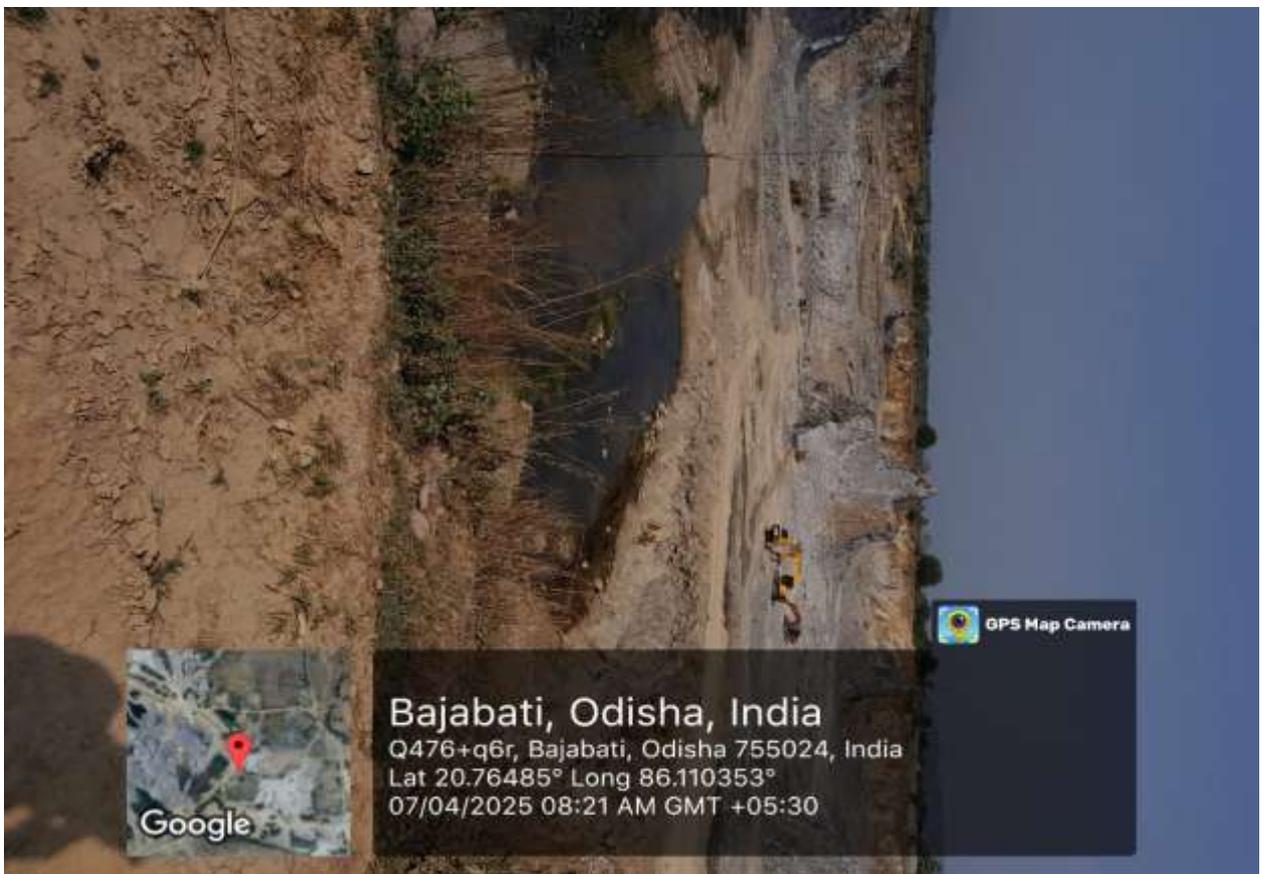






That the below attached photographs dated 07/04/2025 suggests the ongoing mining.





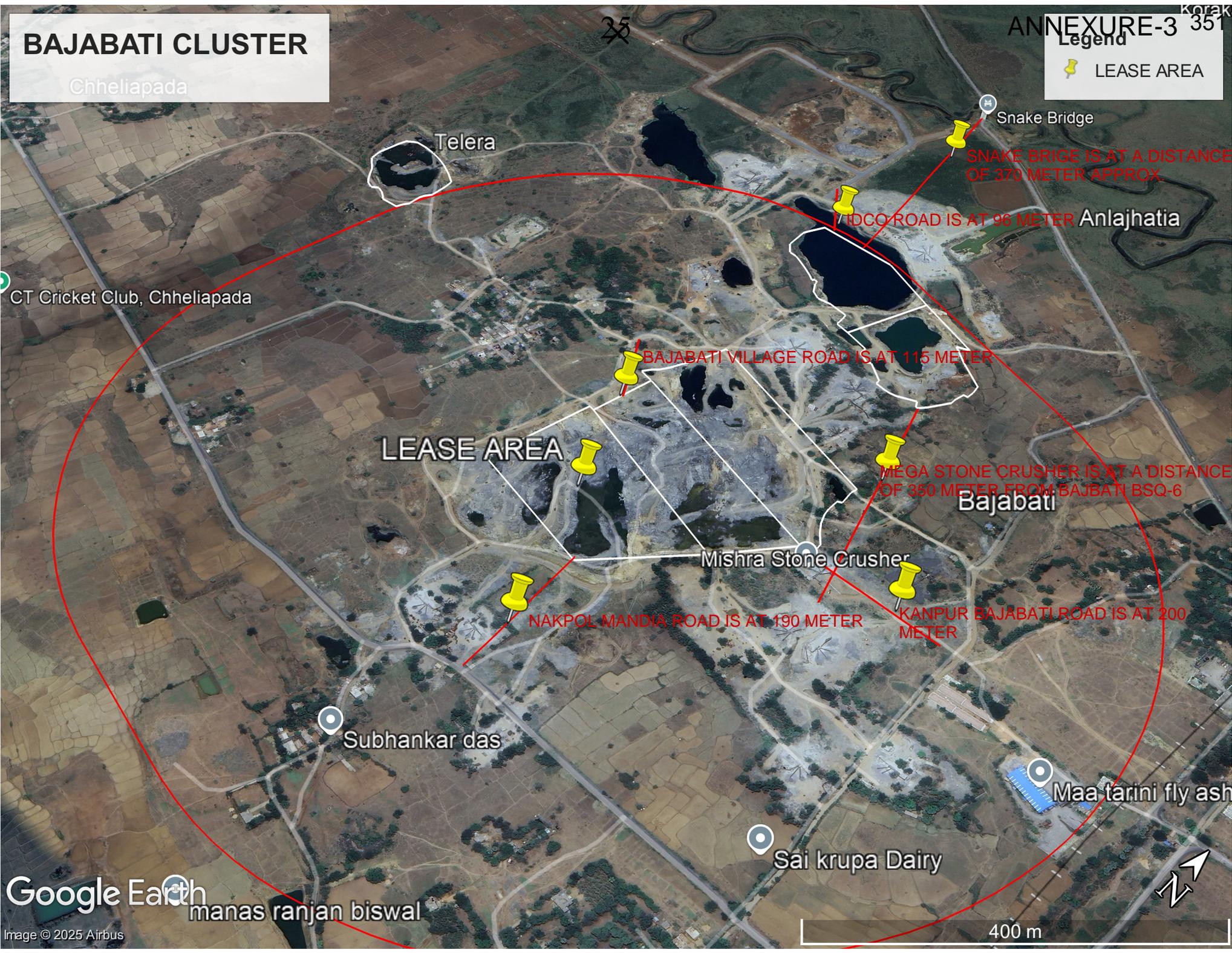




# BAJABATI CLUSTER

Chheliapada

ANNEXURE-3  
Legend  
LEASE AREA



Google Earth

Image © 2025 Airbus

manas ranjan biswal

400 m

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Orissa)**

To,

The lessee

SAMARENDRA NAYAK

BAJABATI BLACK STONE QUARRY NO-6 OVER 5.00 AC OR 2.023  
HECT IN VILLAGE BAJABATI UNDER DHARMASALA TAHASIL OF  
JAJPUR DISTRICT, ODISHA. -755024

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/OR/MIN/271585/2022 dated 07 May 2022. The particulars of the environmental  
clearance granted to the project are as below.

- |   |   |
|---|---|
| 1. EC Identification No.                      | EC22B001OR127359  |
| 2. File No.                                   | 271585/663-MINB1/05-2022  |
| 3. Project Type                               | New   |
| 4. Category                                   | B2  |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals   |
| 6. Name of Project                            | BAJABATI BLACK STONE QUARRY NO<br>6 OVER 5.00 AC OR 2.023 HECT IN<br>VILLAGE BAJABATI UNDER<br>DHARMASALA TAHASIL OF JAJPUR<br>DISTRICT ODISHA. |
| 7. Name of Company/Organization               | SAMARENDRA NAYAK  |
| 8. Location of Project                        | Orissa  |
| 9. TOR Date                                   | N/A   |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 07/06/2022

(e-signed)  
Sri Susanta Nanda  
Member Secretary  
SEIAA - (Orissa)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)*





## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, E-mail-seiaaorissa@gmail.com

### SEIAA File No: 271585/663-MINB1/05-2022

Project: Proposal of Sri. Samarendra Nayak for mining of road metal from Bajabati Black Stone Quarry No-6 over an area of 5.00 acres or 2.023Ha(Total Cluster-3 Area-35.66 Acres or 14.43Ha,consisting of 6nos.of Quarries) at village- Bajabati, Tahasil- Dharmasala, District- Jajpur- Environmental Clearance reg.

Ref: Your online application dated 07.05.2022 for issue of EC vide File No: SIA/OR/MIN/271585/2022

Sir,

This has reference to your online application seeking environmental clearance of the mining project for mining of road metal from Bajabati Black Stone Quarry No-6 over an area of 5.00 acres or 2.023Ha(Total Cluster-3 Area-35.66 Acres or 14.43Ha,consisting of 6nos.of Quarries) at village- Bajabati, Tahasil- Dharmasala, District- Jajpur. The proposal falls in the category 1(a)- 'Mining of minerals' in the schedule of EIA Notification, 2006 as amended from time to time. The proposal has been appraised on the basis of the documents enclosed with the application, such as Form-2, form-1, supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan, cluster EIA/EMP and Checklist.

#### 2. The proposed activities in a nut shell are as follows: -

- a. This is a proposal for mining of road metal from Bajabati Black Stone Quarry No-6 over an area of 5.00 acres or 2.023Ha(Total Cluster-3 Area-35.66 Acres or 14.43Ha) at village- Bajabati, Tahasil- Dharmasala, District- Jajpur.
- b. The mine area is a part of the Survey of India Toposheet No. 73L/1&73L/2 bounded by Latitude: 20°46'01.91"N to 20°46'07.51"N and Longitude: 86°06'30.12"E to 86°06'36.29" E .

*DAE*

- c. The mining lease is an identified sairat source in the DSR. The Bajabati Black Stone Quarry No-6 sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Dharmasala to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
  - d. The mining plan along with the PMCP of the mining project prepared has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 06.04.2022.
  - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 102556.8 cum of building stone/road metal.
  - f. The project proponent has not furnished the alignment of the extraction path for road metal transportation. As reported by the Tahasildar/PP in the checklist, the village road is at a distance of 0.6Km away from the mining lease area.
  - g. The cluster certificate has been furnished by Tahasildar Dharmasala certifying that this sairat source is a part of a cluster. There are 06 nos. of mines(including this lease) located within 500m radius of lease area confirming to cluster situation and EIA/EMP study has already been carried out for the entire cluster. The SEAC have approved the cluster EIA/EMP prepared for the entire cluster in its meeting held on 03.08.2021.
  - h. The Tahasildar vide letter dated 22.04.2022 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
  - i. As per the approved mining plan submitted, it is observed that road metal from the quarry will be extracted by semi-mechanized method with annual extraction of road metal not exceeding 20036cum, maximum production capacity during the valid lease period.
3. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project in cluster falls under Category B1 as the mining lease area in cluster is more than 5 ha.
4. The proposal in cluster was duly appraised by the SEAC in its meeting held on 03.08.2021. The SEAC has approved the EIA/EMP report in cluster approach and recommended that the SEIAA may consider to grant Environmental Clearance to individual lease in cluster after the lessee in cluster submit individual applications. The lessee has already submitted the individual EC application in the Parivesh portal.

J.M.

5. The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project valid upto the lease period under the provisions of EIA Notification 2006 and subsequent amendments thereto subject to strict compliance of all stipulated conditions as mentioned below.

6. The Environmental Clearance (EC) is accordingly granted to the proposed activity of road metal mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

7. The Tahasildar, Dharmasala who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

**8. Stipulated Conditions:**

- 8.1 This Environmental Clearance is given with a specific condition for compliance that "the PP / Tahasildar is requested to furnish report / certificate from the concerned DFO about the status of this land whether forest land or non forest land. As google map shows large scale quarrying activity over and around the proposed lease area, the concerned Tahasildar shall clarify if any of this quarrying is unauthorised / illegal; and in such case, the quantum of material illegally removed may be estimated and reported. What steps if any have been taken to stop illegal quarrying for this hill block may be reported to this office within three months. This EC is liable to be revoked, if the desired report/clarification/information is not submitted to this office.
- 8.2 The lessee shall implement the pollution control measures and safeguards as proposed in the approved EIA/EMP in the cluster approach.
- 8.3 All the individual quarry lessee holders coming under the tahasil, Dharmasala jurisdiction shall create a common forum in coordination with the Tahsildar and contribute funds to it for grading, compaction and maintenance of common haulage road, provision of piped water with semi-circle Sprinkler system for suppression of dust on the common haulage road, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity. All the individual lease holders shall implement the cluster EMP as proposed. All mining activity shall be done in scientific manner to safeguard degradation of environment. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his tahasil.

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- 8.4 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation. Photographs of proof showing the demarcation of the quarry lease shall be submitted along with compliance report.
- 8.5 No mining activities shall be allowed in forest area, if any, for which the Forest Clearance is not available.
- 8.6 Under no circumstances, the lessee shall use wagon drilling blasting during mining activity.
- 8.7 Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The Rule 37(1)(a) of the OMMC Rule, 2016 stipulates that the depth of the quarry below the surface shall not exceed 6 meters. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of mineral and proceeding uniformly to more and more depths from all sides simultaneously. Maximum depth from the top surface, at any point on the hill, upto which quarrying may be permitted shall be 6 meters. The total expected quantity of stone material to be exploited by operating in the above manner shall be calculated, which is the maximum quantity that is allowed to be extracted.
- 8.8 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is **20036Cum** in a full year (January to December) during the valid lease period. During the plan period of 5years, the total production from the quarry shall be **100180Cum** as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 8.9 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of road metal from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 8.10 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry involving blasting will be operated within 200m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc."
- 8.11 The lessee shall obtain NOC from CGWA and permission from WR department, Govt. of Odisha for use of ground water/surface water if any, required for the project.
- 8.12 Protection of vegetation in the surrounding areas, and proper storage of solid waste, subgrade ore and their use has to be given priority during mining operation.

DNI

- 8.13 The illumination and sound at night at the lease area disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- 8.14 No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 8.15 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 8.16 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 8.17 No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 8.18 Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The lessee shall obtain NOC of Panchayat for usage of haulage road/Panchayat road.
- 8.19 All the lease holders in a cluster should join hand for grading of the main haulage road to maintain the gradient facilitating smooth movement of vehicles.
- 8.20 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- 8.21 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The competent lease granting authority may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of

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the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.

- 8.22 Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 8.23 The lessee shall not store and use blasting materials/explosives inside the lease area without obtaining license/permission/authorization from competent Authority as per Indian Explosives Rules, 1983.
- 8.24 Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
- 8.25 Blasting will be carried out after making adequate announcement to the local inhabitants through public address system. Warning siren half an hour prior to blasting activity will be sounded adequately for alerting everybody around before the blast is detonated to avoid any accident. The nearby inhabitants shall be informed one day before the actual time of blasting. Blasting is permissible at fixed hour in day time only, after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants. Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.
- 8.26 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 8.27 Issues raised and recorded in proceedings of public hearing w.r.t. environment / pollution / CSR shall be complied with. All the lease holders in a cluster to join hand through a registered MOU on cluster to cluster basis for implementation of the same as per the provision of OM dated 30.09.2020 of MoEF&CC, Govt. of India. All the commitments made during the Public Hearing/Public Consultation meeting shall be satisfactorily implemented within the first three years and for this adequate budget provision shall be collectively made by all holders in the cluster.
- 8.28 The lessee shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; all the old age people of the surrounding villages may be provided medical facilities.
- 8.29 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111 dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No.114/2014 in the matter Common Cause vs Union of India, the mining lease

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- holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 8.30 The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- 8.31 The lessee shall ensure the safeguard and well being of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted to the Regional office of the MoEF & CC, Govt. of India and SEIAA, Odisha.
- 8.32 All the lease holders in a cluster should join hand for development of green belt all around the cluster area. Plantation of 5000 saplings shall be carried out in the 1<sup>st</sup> year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. The PPs shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation. Total Plantation shall be carried out within 2-3 years of mining activity and maintenance shall be continued in remaining years. Trees present in mining area shall be uprooted & transplanted in safety zone.
- 8.33 Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- 8.34 Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 8.35 The soil to be generated during mining activity shall be stacked in the earmarked temporary soil stack and shall be utilized for the plantation purpose to be undertaken around the respective hill/patch and adjacent to haul roads of the same in lease area.
- 8.36 The abandoned mine pit shall be converted to rain water storage tank and the rain water stored in pit shall be utilized for plantation as well as dust suppression.
- 8.37 Stone Crusher unit shall not be set up within 1km of the quarry site, and any crusher to be set up (beyond 1km) has to be with prior permission and after obtaining of license and consent as per law.
- 8.38 Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
- 8.39 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine; and has to submit a detailed plan of action in this regard within six months, indicating definite timelines and physical outcomes. Photographs showing the reclamation & restoration of the mined out area shall be submitted along with compliance report at the end of lease period.

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- 8.40 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 8.41 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 8.42 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 8.43 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1<sup>st</sup> day of January, April, July, October of each calendar year, failing which EC is liable to be revoked. The proponent shall upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions. The concerned Tahasildar shall ensure the uploading of EC compliance report in the parivesh portal by the project proponent.
- 8.44 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 8.45 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 8.46 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 8.47 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 8.48 A copy of this Environmental Clearance letter shall be displayed on the website of the Odisha State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- 8.49 The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing

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that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry. The advertisement shall be made within seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of MoEF&CC, Bhubaneswar.

- 8.50 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 8.51 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 8.52 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 8.53 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 8.54 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 8.55 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

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8.56 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,

  
**Member Secretary**

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur/Sub Collector, Jajpur/Tahasildar, Dharmasala for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.



  
**Member Secretary**

Signature Not Verified

Digitally signed by Sri Susanta  
Nanda  
Member Secretary

Date: 6/7/2022 6:43:51 PM



Tel : 06726-221153

Email : [rospcb.kalinganagar@ospboard.org](mailto:rospcb.kalinganagar@ospboard.org)Website : [www.ospboard.org](http://www.ospboard.org)

**REGIONAL OFFICE, KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

AT- DHABALAGIRI, PO: Ferro Chrome Project, Jajpur  
 DIST- JAIPUR-755020, ODISHA, INDIA

**CONSENT ORDER**

No 3624 / SCU-392Date 24/10/2024 /

**CONSENT ORDER NO. 706/RO-SPCB-KALINGANAGR/APC**

**Sub: Consent to operate under section 21 of the Air (PCP) Act, 1981.**

**Ref : Your online application No. 5919374 & this office consent to establish order vide letter no 3499/SCU-392 Dtd 07.10.2024**

Consent to operate is hereby granted under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Industry	M/s. AGRAWAL INFRABUILD PVT LTD
Name of the Occupier & Designation	Sri Shasank Agrawal, Director
Factory Address	At Mouza- Bajabati, (over Plot No. 984 & 985 of Khata No- 210/36 over an area of 0.55 Ac), PO- Talagarh, PS/Tehsil- Dharmasala, Dist-Jajpur

This consent order is valid for the period up to 31.03.2025.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured.**

<u>Sl. No.</u>	<u>Product.</u>	<u>Quantity.</u>
1	Stone Chips	30,000 MT/Month

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### CONSENT ORDER

**B. Discharge permitted through the following outlet subject to the standard.**

Outlet No.	Description of outlet.	Point of discharge.	Quantity of discharge KLD or KL/hr	Prescribed standard.				
				pH	SS mg/l	O&G mg/l		
1	Domestic waste water	Soak pit via septic tank.	-	5.5 – 9.0	100	10	-	-
2	-	-	-	-	-	-	-	-

**C. Emission permitted through the following stack subject to the prescribed standard.**

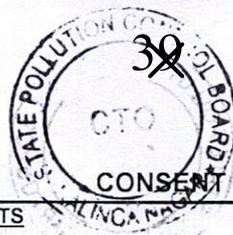
Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard. mg/Nm <sup>3</sup>				
					PM	SO <sub>2</sub>	NO <sub>x</sub>	
1			-	-	-	-	-	-
2			-	-	-	-	-	-

*The Unit shall maintain within its premises the prescribed Ambient Noise Level for Residential Area.*

**D. Disposal of solid waste permitted in the following manner.**

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Stone Dust	5	5	-	5	Low lying land filling within plant premises/ road making/sold to outside party
2	-	-	-	-	-	-

Contd...

**D. GENERAL CONDITIONS FOR ALL UNITS**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.



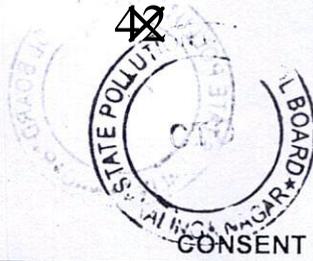
### CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
  - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.



GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE .B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10<sup>th</sup> of the succeeding month.
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar regularly.
  - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
  - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10<sup>th</sup> of every month.
  - a. Performance / progress of the treatment plant.
  - b. Monthly statement of daily discharge of domestic and/or trade effluent.
7. **Non-compliance with effluent limitations**
  - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
    - i) Causes of non-compliance
    - ii) A description of the non-compliance discharge including its impact on the receiving waters.
    - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
    - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
    - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
  - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
  - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalies arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;
  - Rotation of crops
  - Change of point of application of effluent on land
  - A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper housekeeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.



### CONSENT ORDER

#### Special Conditions (Air Pollution Control)

1. The crusher unit shall provide adequate dust containment-cum-extraction system/dust suppression system at all potential dust generating points of the crusher plant such as feeding point, material transfer points, crushers, screen, all conveyer belts including that of raw material handling and product handling area etc. to minimize fugitive dust emission.
2. The masonry wind breaking walls of adequate height shall be constructed both in downwind and up wind directions of the stone crusher.
3. The primary crusher, screen and secondary crusher shall be placed in a covered shed. The entire conveyor system shall be covered with corrugated GI sheets.
4. Auto water sprinkling arrangement shall be provided at the discharge chutes and rotary fixed sprinkler should be provided at all around the plant premises.
5. The crusher unit has to construct metalled roads with proper drainage facility with regular wetting & cleaning arrangement within the premises to minimize fugitive emission.
6. The Suspended Particulate Matter measured between three meters and ten meters from any process equipments of stone crushing unit shall not exceed 600 micrograms/Nm<sup>3</sup>.
7. The stone dust generated shall be handled properly to minimize fugitive dust emission.
8. The stone dust shall be suitably disposed of, so that there shall be no wash out of solids during rains or any dust nuisance due to wind action.
9. The acoustic enclosure / acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards wherever in the higher side as per GSR – 7, dt.22.12.1998, of E (P) Act, 1986.
10. Garland drain shall be provided all around the product dump area for preventing any entry of rain water into the area or flow of solids along with surface run off.
11. The unit shall develop and maintain green belt all along the periphery of the industry premises.
12. The unit shall abide by all the provisions of Environment (Protection) Act, 1986 and Rules framed there under.
13. The unit shall submit a declaration by 30<sup>th</sup> of April every year that all the pollution control systems are in good condition and operating properly and waste water quality and ambient air quality conform to the prescribed standards and all the consent conditions have been complied with.
14. The Board reserves the right to revoke / refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A,B,C,D and E to keep this consent order valid.

To

Sri Shashank Agrawal, Director  
M/S. AGRAWAL INFRABUILD PVT LTD  
At-1<sup>ST</sup> Floor, V R Plaza, Link Road  
Bilaspur (C.G), 495001

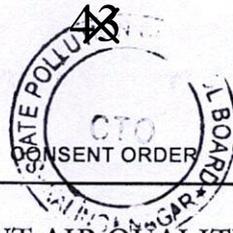
*M. M. Sahar*  
*24/10/24*  
Regional Officer  
Regional Officer  
State Pollution Control Board, Odisha  
Kalinga Nagar, Jajpur

Memo No. 3625 / Dt. 24/10/2024

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar.
2. Collector & District Magistrate, Jajpur
3. General Manager, RIC, Jajpur Road
4. Copy to Guard file.

*M. M. Sahar*  
*24/10/24*  
Regional Officer  
Regional Officer  
State Pollution Control Board, Odisha  
Kalinga Nagar, Jajpur



### NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ), μg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ), μg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10 μm) or PM <sub>10</sub> μg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5 μm) or PM <sub>2.5</sub> μg/m <sup>3</sup>	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) μg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) μg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) μg/m <sup>3</sup>	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) μg/m <sup>3</sup>	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m <sup>3</sup>	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



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**IA FILED IN OA 11 OF 2025**

1 message

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**Sankar Pani** <sankarprasadpani@gmail.com> Mon, Apr 7, 2025 at 11:56 AM  
To: pbanerjeebihani@gmail.com, Debasis Tripathy Adv <debasisadv@gmail.com>, ADVOCATE GENERAL ODISHA <advgen@nic.in>, Ashok Prasad <Ashokadvhc@gmail.com>, surendra kumar <surendra\_kr15@rediffmail.com>, Rashmi Bothra <rashmibothra24@gmail.com>

DEAR SIR/MADAM PLEASE FIND THE ATTACHMENT.

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Bhubaneswar, 751002  
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